

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**MA/310/00092/2019 & MA/310/00093/2019
in MA/310/00747/2015 in OA/310/01213/2018**

Dated Friday the 5th day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

P.Subramani,
S/o. Palanisamy,
working as Safaiwala,
Cordite Factory,
Aravankadu, Nilgiris 643202.Applicant/Applicant

By Advocate M/s. P. Saravanan

Vs

- 1.Union of India,
rep by its Chairman,
Ordnance Factory Board, Kolkata.

- 2.The Sr. General Manager,
Cordite Factory,
Aravankadu, Nilgiris 643202.Respondents/Respondents

By Advocate Mr. G. Dhamodaran

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

On perusal, it is seen that the matter was dismissed for non-prosecution on 03.08.2018. Thereafter, MAs 92/2019 & 93/2019 were filed for condonation of delay and restoration of the OA respectively. Since there was no proper representation for the applicant on 27.03.2019 & 22.04.2019, the MAs were directed to be listed under the caption “For Dismissal”. Even today, when the matter is listed under the caption “For Dismissal”, there is no representation for applicant. Therefore, it is clear that the applicant is not interested in prosecuting the case.

2. In view of the above, MAs 92 & 93/2019 will stand dismissed for default.

**(T.Jacob)
Member(A)**

05.07.2019

SKSI

**(P. Madhavan)
Member(J)**